

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "F" NEW DELHI

BEFORE SHRI CHALLA NAGENDRA PRASAD, JUDICIAL MEMBER
AND
SHRI ANADEE NATH MISSHRA, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.3747/Del/2019
निर्धारणवर्ष/Assessment Year: 2015-16

Raj Kumar Jain (HUF) C/64, Ashok Vihar, Phase-1, New Delhi. PAN No. AACHR3732A	बनाम Vs.	ITO Ward 34(3) New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Sh. Lakshya Raj Singh, Adv.
राजस्वकीओरसे /Revenue by	Sh. T. Kipgen, CIT DR

सुनवाईकीतारीख/ Date of hearing:	03.11.2022
उद्घोषणाकीतारीख/Pronouncement on	03.11.2022

आदेश /O R D E R

PER C.N. PRASAD, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-12, New Delhi dated 25.01.2019 for AY 2015-16.

2. Ld. Counsel for Assessee through letter dated 03.11.2022 seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and Form no. 3 has already been submitted by the assessee.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 03/11/2022

Sd/-
(ANADEE NATH MISSHRA)
ACCOUNTANT MEMBER

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Dated: 03.11.2022

**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi